#### RAJYA SABHA

### Indians in foreign jails

- 948. SHRI C. PERUMAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) the details of Indian citizens working abroad and languishing in jails there;
  - (b) the reasons for their punishment; and
- (c) the action taken by Government to get innocent persons released from jails?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMMED): (a) It is estimated that 4.5 million Indians are working and living abroad and approximately 7000 Indians are reportedly in foreign jails.

- (b) The reasons for their imprisonment include—violation of labour laws, illegal stay, illegal immigration and civil and criminal offences.
- (c) Indian Missions/Posts provide all possible assistance to Indian nationals in foreign jails. This assistance includes—getting them released wherever possible, meetings with these Indian nationals, ensuring that there is no miscarriage of justice, facilitating speedy trials and enabling proper living conditions and treatment in the prisons.

### Payment of high rentals by Indian Missions

- 949. SHRI R.P. GOENKA: Will the Minister of EXTERNALAFFAIRS be pleased to state:
- (a) whether it is a fact that a number of Indian Missions in other countries: are paying phenomenally high rentals for the chancery office buildings stc: while the plots of lands leased there, are lying vacant for varying periods extending, reportedly, even up to forty four years and the financial allocations made therefor have been surrendered repeatedly year after year;
  - (b) if so, the details thereof; and

(c) the details of revised phased programmes drawn up to speed up the process of construction of own buildings, wherever feasible and the monitoring mechanism set up, if any, to complete these projects?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI RAO INDERJIT SINGH): (a) to (c) It is a fact that the Ministry has acquired plots of land at certain stations abroad, but construction of own properties on such plots of land has not been possible due to various reasons and thereby the Ministry continues to pay high rentals for Chanceries and residences at such stations. Details of these plots and proposed construction projects with their present status are enclosed at Statement (See below). The Ministry had identified the stations with high rentals. Missions in Beijing, Dhaka, Kathmandu, Moscow, Muscat and Tashkent figure among the stations where the Ministry has plots and is paying high rentals for leased properties.

Though the Ministry endeavoured earnestly to implement the construction proposals, certain projects could not progress for a variety of reasons beyond the control of the Ministry. However, the Ministry has intensified its efforts to develop Embassy Complexes in plots of land acquired by the Government for construction of Chanceries and residences and substantive progress has been made during the last two years whereby the projects have moved to satisfactory levels of planning and execution.

The Foreign Secretary chairs a committee for monitoring construction projects and a sub-committee headed by Additional Secretary (Human Resources) meets on a weekly basis to review the progress of construction projects. The progress reports are also reviewed by EAM.

The Ministry is also in the process of constituting a separate Division, which will deal with Projects specifically. This will further ensure that the implementation of projects, which are on the anvil, is expedited.

## RAJYA SABHA

Statement
Status of Construction Projects on Plots of Land available with Indian
Missions abroad

| Station & year of allotment of land  | Project   | Present Status   |
|--|---|--|
| Abuja<br>1990  | Construction of Chancery and<br>Embassy Residence         | Foundation stone laid by PM on December 5, 2003. Contract with M/s. C.P. Kukreja Associates, Architects signed on January 9, 2004. Cost estimate of project under consideration of financial authorities.    |
| Belling<br>1989  | Construction of Chancery and Residences                   | Contract signed with M/s. Raj Rewal Associates as Architect-Consultant. Financial approval obtained in July 2003. Local contracts signed by Mission in March 2004. Plans are with local bodies for approval. |
| Brasilia<br>1965   | Chancery, Embassy Residence<br>and<br>Officers Residences | Design of M/s. Paranhos selected on<br>September 30, 2003. Contract with<br>Architect being signed by Mission.   |
| Dar-Es-Salsam<br>1998  | Construction of Chancery                                  | Selection of architect by Project Design<br>Selection Committee, chaired by Foreign<br>Secretary, being finalised.   |
| Dhake<br>1993 and 2000   | Construction of Chancery and Residences                   | Concept design of five short-listed architects received on May 31, 2004 and being examined. Selection of architect to be finalised by Project Design Selection Committee.                                    |
| Doha<br>1977.<br>Plot was<br>withdrawn, A<br>new plot is yet<br>to be allotted | Construction of Chancery and<br>Embassy Residence         | Approved by Ministry of Finance in January<br>2003. Unfortunately, delay has occurred<br>because local Government has shifted the site<br>of land allocated to India. New plot is yet to<br>be allotted.     |

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| Islamabed 1962 Payment for additional land towards amalgamation of plot made in 1960. Possession given in February 2003. | Construction of Residences                                       | Contract signed with M/s. Sechdeva Architects. Property team visited islamated in May 2004 to revise design concept. Architect is complying with the requirements projected by the concerned local bodies.               |
| Kabul<br>1967  | Construction of Chancery<br>and Residences                       | Design Concept has been finalised by CPWD. CPWD is working on preliminary design and preliminary cost estimates to enable the lifinistry obtain financial approval.  |
| Kathmandu<br>1980  | Construction of Chancery and<br>Residences                       | Contract signed with M/s. Akshaya Jain and Raka Chakrawarty as Architects in April 2004. Based on the additional inputs of the Mission, the consultants are preparing preliminary design and preliminary cost estimates. |
| Moscow<br>1989   | Construction of Residences<br>and School                         | Contract signed with M/s Consulting<br>Engineering Services Ltd. Cost estimate being<br>processed for Cabinat approval.  |
| Muscat<br>1991   | Construction of Charleny and<br>Embassy Residence                | Contract signed with M/s Babber & Babber as Architect-Consultants, Tender documents for award of construction contract under consideration.  |
| Paramaribo<br>1992   | Construction of Indian<br>Cultural Centre                        | Design Brief being finalised in consultation with the Mission.   |
| Port Louis<br>2000   | Construction of Charlesry<br>Complex                             | Short list of architects approved by Ministry.<br>Inputs for design brief received from Mission,<br>but site of land has been shifted by local<br>Government.  |
| Tashkent<br>1989.<br>Vacant<br>possession<br>given in<br>April 2004  | Construction of Embassy<br>Residence, Chancery and<br>Residences | Contract signed with Mr. Romi Khosia as Consultent. Final design and cost estimates submitted by Architect being examined.   |

| 1                            | 2                                       | 3  |
|------------------------------|---|--|
| Trinidad &<br>Tobago<br>1991 | Construction of Cultural<br>Centre      | Financial approval obtained in May 2003.<br>Revised drawings being finalised by local<br>architect.  |
| Warsaw<br>1988               | Construction of Chancery and Residences | Contract signed with M/s Sachdeva<br>Eggleston as Architects. Financial proposal<br>being processed in consultation with competent<br>authorities. |

# Joint working group to counter terrorism

950. SHRI RAMA MUNI REDDY SIRIGIREDDY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that India and Tajikistan have agreed to set up a joint working group to counter terrorism; and
  - (b) if so, the details of the agreement?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI RAO INDERJIT SINGH): (a) and (b) India and Tajikistan signed a Memorandum of Understanding on January 30, 2003 for setting up a Joint Working Group on Combating International Terrorism. The Agreement provides a framework for counter terrorism cooperation between the two countries including, *inter-alia*, by way of sharing of information and experience, cooperation in preventing terrorist financing, drug trafficking and organised crime as also through capacity building.

# Passports Issued by RPO, Bangalore

951. SHRI K.B. KRISHNA MURTHY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the number of passports newly issued in Karnataka by the Passport Office, Bangalore from January to December, 2003;
- (b) the number of passport applications pending, till date, in the above office;
- (c) whether Government are aware that a large number of people simply take passports but not utilising it; and